

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8155 of 2021

Raj Kishore Das @  
Rajkishor Das ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalit Yadav, Advocate  
For the State : APP

**Order No. 02: Dated: 6<sup>th</sup> September, 2021**

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 23 of 2021.

The petitioner was apprehended by the police and from his possession mobile with sims, pass books, cheques books, ATM cards etc. were recovered. He was suspected to be involved in cybercrime.

Learned Spl.P.P. submits that some suspicious transactions were detected in the account of the petitioner.

The petitioner appears to be in custody since 09.03.2021. The petitioner does not have any criminal antecedent as stated in this application.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Deoghar, in connection with Deoghar (Cyber) P.S. Case No. 23 of 2021 subject to the condition that one of the bailers should be a close relative of the petitioner.

*(Rongon Mukhopadhyay, J.)*

MM